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applicant is a permanent State Govt. employee and Home Guards being a State subject, Govt. of India cannot interfere in the State matters and the applicant had been advised to take up the case with the State Govt. for redressal of grievances.

3. The applicant's counsel contends that because a part of the expenditure on account of the State Home Guards is defraided by the Central Govt., this Tribunal is competent to intervene in the matter.

4. We find that the copies of correspondence filed by the applicant show that he comes squarely ^{the} within jurisdiction of State Govt., and in terms of Home Ministry's letter dated 5.1.96, the applicant does not come within the Tribunal's jurisdiction.

5. This OA, being without jurisdiction, is dismissed. No costs.

A. Vedavalli
(DR. A. VEDAVALLI)
MEMBER (J).

S. R. Adige
(S. R. ADIGE)
MEMBER (A).

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